

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU
(Through web-based video conferencing platform)

ITEM No.20
C.P (IB) No.117/BB/2023

IN THE MATTER OF:

Canara Bank	...	Petitioner
Vs.		
M/s. Shree Basaveshwar Sugars Limited	...	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on: 08.09.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mrs. Chitra Nirmala

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. The Ld. Counsel for the Petitioner is directed to file a clarification Memo explaining the specific dates and default in respect of various loan accounts and explain as to how the limitation is satisfied within a period of ten days from today. List the case on **26.09.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

Gayathri